

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4355
ANSWERED ON:19.12.2012
PROVISIONS OF RTE ACT
Viswanathan Shri P.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the fate of the colony schools or neighbourhood schools run by individuals/NGO's receiving financial assistance from the Government under RTE Act;
- (b) the steps proposed by the Government regarding the fate of the students who are studying in these schools belonging to poor family;
- (c) whether the Government shall dilute the norms for these schools;
- (d) if so, the reasons therefor;
- (e) whether the Government will encourage private public participation in running the schools as per the provisions of the RTE Act; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. SHASHI THAROOR)

- (a) & (b): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 takes cognizance of aided private schools under Section 2(n) (iv) of the RTE Act and provides for their recognition under Section 18 of the RTE Act by the prescribed authority as notified under the State RTE Rules.
- (c) & (d): No Sir, norms prescribed by the RTE Act, 2009 are minimalistic and mandate provision of essential facilities like all weather school buildings, trained teachers, toilets, drinking water etc. They are not to be diluted.
- (e) & (f): The RTE Act does not provide mechanisms for running of schools.